

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT CHANDIGARH**

Service Tax Appeal No. 61600 of 2018

[Arising out of Order-in-Appeal No. APPL/ST/PKL/74/2018 dated 30.05.2018 passed by the Commissioner (Appeals), Central Excise & Service Tax, Panchkula]

Bijender Singh Contractor

S/o Sh. Rishai Singh, VPO Jahajgarh, Jhajjar, Haryana

.....Appellant

VERSUS

**Commissioner of Central Excise & Service
Tax, Rohtak**

Pacific City Centre, 2nd Floor, Near Jat Bhawan,
Delhi Road, Rohtak, Haryana

.....Respondent

APPEARANCE:

None for the Appellant

Sh. Ravinder Jangu, Authorized Representative for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 60084/2022

DATE OF HEARING/ DECISION: August 16, 2022

JUSTICE DILIP GUPTA :

A certificate in Form-IV has been issued towards full and final settlement of the dues. The Appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**